

NATIONAL COMPANY LAW TRIBUNAL

KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/285/KOB/2024 in CP(IBC)/52/KOB/2023
SECTION	SEC. 22(3) IBC.
NAME OF PARTIES	CA JASIN JOSE (IRP) IN THE MATTER OF M/S KORAVAMPADY ESTATES AND ENTERPRISES PRIVATE LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	AKHIL SURESH, KALLIYANI KRISHNA B
RESPONDENTS ADVOCATE/ PROFESSIONAL	

12th JULY 2024

ORDER

IA(IBC)/285/KOB/2024 in CP(IBC)/52/KOB/2023

This is an IA bearing No. 285/KOB/2024 filed by CA Mr. Jasin Jose, Interim Resolution Professional of M/s. Koravampady Estates and Enterprises Private Limited, under Section 22(3)(a) of IBC, 2016 for appointment of the IRP as the RP.

Learned Counsel, Mr. Akhil Suresh appears along with Learned IRP, Mr. Jasin Jose through virtual mode and submits that in the meeting held on 29.06.2024, the first CoC meeting has unanimously, with 100 percent voting share decided to appoint the IRP as the RP to continue with the insolvency resolution process of the CD. The IRP has also given his consent to act as the RP, which is forming part of the present application and is marked as Annexure A2A.

Taking note of the submissions of the Counsel appearing for the IRP and on perusal of the averments made in the present application, this bench is satisfied. Accordingly, this bench confirms the appointment of **CA Mr. Jasin Jose having Reg No. IBBI/IPA-001/IP-P00695/2017-2018/11225** as the Resolution Professional to continue the insolvency resolution process.

With the aforesaid observations, this IA(IBC)/285/KOB/2024 is **allowed and disposed of.**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/286/KOB/2024 in CP(IBC)/24/KOB/2023
SECTION	SEC.112 IBC R/W SEC. 114 (1) & 115 (2)
NAME OF PARTIES	JASIN JOSE (RP) IN THE MATTER OF THE SOUTH INDIAN BANK LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	AKHIL SURESH, KALLIYANI KRISHNA B
RESPONDENTS ADVOCATE/ PROFESSIONAL	

12th JULY 2024

ORDER

IA(IBC)/286/KOB/2024 in CP(IBC)/24/KOB/2023

Learned Counsel, Mr. Akhil Suresh appears on behalf of the RP through virtual mode.

Matter heard for a considerable time and **reserved for orders.**

Sd /-

RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI
MEMBER (JUDICIAL)

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(C/ACT)/127/KOB/2024 in CA(CAA)/02/KOB/2024
SECTION	RULE 14 OF CAA
NAME OF PARTIES	SM AMEERUL MILLATH V/S M/S IRINJALAKUDA KURIES PRIVATE LIMITED AND ANOTHER
PETITIONERS ADVOCATE/ PROFESSIONAL	SM AMEERUL MILLATH
RESPONDENTS ADVOCATE/ PROFESSIONAL	CS VIVEK KUMAR, CS DHANYA PAUL

12th JULY 2024

ORDER

IA(C/ACT)/127/KOB/2024 in CA(CAA)/02/KOB/2024

This application is filed by the NCLT appointed Chairman to place on record the report of the result of meeting of unsecured Creditors of the Transferee Company.

Learned Counsel, Mr. Nebil Nizar appears on behalf of the NCLT appointed Chairman. Learned Authorised representative, CS Mr. Vivek Kumar appears virtually on behalf of the Respondents.

The said report filed by the NCLT appointed Chairman is discussed in detail and taken on record.

With the aforesaid observations, this IA(C/ACT)/127/KOB/2024 is **allowed and disposed of**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/ 221/KOB/2024 in CP(IB)/6/KOB/2022
SECTION	SEC. 60 (5) IBC
NAME OF PARTIES	DEPUTY COMMISSIONER TAX PAYER SERVICE DIVISION V/S K EASWARA PILLAI (RP) IN THE MATTER OF MANGOMEADOWS AGRICULTURAL PLEASURE LAND (P) LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	ARUN CHANDY (GOVT. PLEADER)
RESPONDENTS ADVOCATE/ PROFESSIONAL	

12th JULY 2024

O R D E R

IA(IBC)/ 221/KOB/2024 in CP(IB)/6/KOB/2022

Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Applicant through virtual mode. Learned RP, Mr. K Easwara Pillai is present through virtual mode and seeks time to file reply affidavit. Request acceded to. A last and final opportunity is granted to the RP to file his reply affidavit within a period 10 days. In the event, if the RP, fails to file the reply within the stipulated time, right to file reply shall stand forfeited and matter shall be proceeded with based on the available records.

List this matter for further consideration on **30.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T. KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/54/KOB/2023
SECTION	SECTION 95 IBC R/W NCLT RULE 7 (2) AAA
NAME OF PARTIES	THE SOUTH INDIAN BANK LTD V/S MR. ARUN MATHEWS PHILIP.
PETITIONERS ADVOCATE/ PROFESSIONAL	M/S K N SIVASANKARAN & ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER,SAJEEV MATHEW, RENU SAJEEV,GOPIKA GOPINATH.

12th JULY 2024

O R D E R

IA(IBC)/199/KOB/2024 in CP(IBC)/54/KOB/2023

Learned Counsel, Mr. Sankar P Panickar appears virtually on behalf of the Applicant and submitted that the W.P.(C). 14220/2024 is pending and progressing before the Hon'ble High Court of Kerala.

Learned Counsel Mr. Akhil Suresh appears on behalf of RP and submits that no stay is granted till date in the said Writ Petition pending before the Hon'ble High Court of Kerala.

Counsel for the Applicant is directed to produce a copy of the stay order, if any in the said Writ Petition. List this matter for further consideration on **09.08.2024**.

IA(IBC)/184/KOB/2024 in CP(IBC)/54/KOB/2023

List this matter for further consideration on **09.08.2024**.

CP(IBC)/54/KOB/2023

Learned Counsel, Ms. Sandhra S appears virtually on behalf of the Financial Creditor. Learned Counsel, Mr Sankar P Panickar appears virtually on behalf of the Personal Guarantor. Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the RP. List this matter for further consideration on **09.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/55/KOB/2023
SECTION	SECTION 95 IBC R/W NCLT RULE 7 (2) AAA
NAME OF PARTIES	THE SOUTH INDIAN BANK LTD V/S MRS. BENETHA ELIZABETH THOMAS.
PETITIONERS ADVOCATE/ PROFESSIONAL	M/S K N SIVASANKARAN & ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER,SAJEEV MATHEW, RENU SAJEEV,GOPIKA GOPINATH.

12th JULY 2024

ORDER

IA(IBC)/200/KOB/2024 in CP(IBC)/55/KOB/2023

Learned Counsel, Mr. Sankar P Panickar appears virtually on behalf of the Applicant and submitted that the W.P.(C). 14220/2024 is pending and progressing before the Hon'ble High Court of Kerala.

Learned Counsel Mr. Akhil Suresh appears on behalf of RP and submits that no stay is granted till date in the said Writ Petition pending before the Hon'ble High Court of Kerala.

Counsel for the Applicant is directed to produce a copy of the stay order, if any in the said Writ Petition.

List this matter for further consideration on **09.08.2024**.

IA(IBC)/185/KOB/2024 in CP(IBC)/55/KOB/2023

List this matter for further consideration on **09.08.2024**.

(2)

CP(IBC)/55/KOB/2023

Learned Counsel, Ms. Sandhra S appears virtually on behalf of the Financial Creditor. Learned Counsel, Mr Sankar P Panickar appears virtually on behalf of the Personal Guarantor. Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the RP.

List this matter for further consideration on **09.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/56/KOB/2023
SECTION	SECTION 95 IBC R/W NCLT RULE 7 (2) AAA
NAME OF PARTIES	THE SOUTH INDIAN BANK LTD V/S MR. PM PHILIPOSE.
PETITIONERS ADVOCATE/ PROFESSIONAL	M/S K N SIVASANKARAN & ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER,SAJEEV MATHEW, RENU SAJEEV,GOPIKA GOPINATH.

12th JULY 2024

ORDER

IA(IBC)/201/KOB/2024 in CP(IBC)/56/KOB/2023

Learned Counsel, Mr. Sankar P Panickar appears virtually on behalf of the Applicant and submitted that the W.P.(C). 14220/2024 is pending and progressing before the Hon'ble High Court of Kerala.

Learned Counsel Mr. Akhil Suresh appears on behalf of RP and submits that no stay is granted till date in the said Writ Petition pending before the Hon'ble High Court of Kerala.

Counsel for the Applicant is directed to produce a copy of the stay order, if any in the said Writ Petition.

List this matter for further consideration on **09.08.2024**.

IA(IBC)/186/KOB/2024 in CP(IBC)/56/KOB/2023

List this matter for further consideration on **09.08.2024**.

(2)

CP(IBC)/56/KOB/2023

Learned Counsel, Ms. Sandhra S appears virtually on behalf of the Financial Creditor. Learned Counsel, Mr Sankar P Panickar appears virtually on behalf of the Personal Guarantor. Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the RP.

List this matter for further consideration on **09.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)/57/KOB/2023
SECTION	SECTION 95 IBC R/W NCLT RULE 7 (2) AAA
NAME OF PARTIES	THE SOUTH INDIAN BANK LTD V/S MRS. BEENA PHILIPOSE.
PETITIONERS ADVOCATE/ PROFESSIONAL	M/S K N SIVASANKARAN & ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER,SAJEEV MATHEW, RENU SAJEEV,GOPIKA GOPINATH.

12th JULY 2024

ORDER

IA(IBC)/202/KOB/2024 in CP(IBC)/57/KOB/2023

Learned Counsel, Mr. Sankar P Panickar appears virtually on behalf of the Applicant and submitted that the W.P.(C). 14220/2024 is pending and progressing before the Hon'ble High Court of Kerala.

Learned Counsel Mr. Akhil Suresh appears on behalf of RP and submits that no stay is granted till date in the said Writ Petition pending before the Hon'ble High Court of Kerala.

Counsel for the Applicant is directed to produce a copy of the stay order, if any in the said Writ Petition.

List this matter for further consideration on **09.08.2024**.

IA(IBC)/187/KOB/2024 in CP(IBC)/57/KOB/2023

List this matter for further consideration on **09.08.2024**.

(2)

CP(IBC)/57/KOB/2023

Learned Counsel, Ms. Sandhra S appears virtually on behalf of the Financial Creditor. Learned Counsel, Mr Sankar P Panickar appears virtually on behalf of the Personal Guarantor. Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the RP.

List this matter for further consideration on **09.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	COMPANY APPEAL/08/KOB/2022
SECTION	59(1) (C/ACT)
NAME OF PARTIES	LAILA BABU & ANOTHER V/S CAMEL RUBBERS PVT LTD & 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	K R JINAN, KARTHIKA K J.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PHILIP MATHEW, M A SHAJI, MUHAMMED RIYAS A T, ROC, BABU CHERUKARA.

12th JULY 2024

O R D E R

COMPANY APPEAL/08/KOB/2022

Learned Counsel, Mr. Vinay Mathew appears on behalf of the Appellant through virtual mode. Learned Counsel, Mr. M A Shaji appears virtually on behalf of R1. Learned Counsel, Mr. Babu Cherukara appears physically on behalf of R2 & R3.

Vide order dated 06.06.2024, the right of R2 & R3 to file any reply affidavit in the present matter stood forfeited. However, R2 & R3 are at liberty to participate in the hearing.

List this matter for further consideration on **19.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP/128/KOB/2019
SECTION	241-242 (C/ACT)
NAME OF PARTIES	DR P K ABRAHAM & ANOTHER V/S CAMEL RUBBERS PVT LTD & 6 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	BABU CHERUKARA, K K JAYARAJ.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PHILP MATHEW, ROC, K R JINAN, KARTHIKA K J.

12th JULY 2024

O R D E R

IA(C/ACT)/122/KOB/2023 IN IA(C/ACT)/100/KOB/2023 IN IA(C/ACT)/16/KOB/2022 in CP/128/KOB/2019

Learned Counsel, Mr. Babu Cherukara appears physically on behalf of the Applicants. Learned Counsel, Mr. M A Shaji appears physically on behalf of the Respondents.

Since an appeal against the order of this Tribunal in the subject matter is pending and progressing before the Hon'ble NCLAT, matter is renotified to **19.08.2024**.

IA(C/ACT)/100/KOB/2023 IN IA(C/ACT)/16/KOB/2022 in CP/128/KOB/2019

Since an appeal against the order of this Tribunal in the subject matter is pending and progressing before the Hon'ble NCLAT, matter is renotified to **19.08.2024**.

CP/128/KOB/2019

Learned Counsel Mr. Babu Cherukara appears physically on behalf of the Petitioners. Learned counsel, Mr. Vinay Mathew appears on behalf of the Respondents through virtual mode.

(2)

Since an appeal against the order of this Tribunal in the subject matter is pending and progressing before the Hon'ble NCLAT, matter is renotified to **19.08.2024**.

Counsel for the Petitioner is directed to submit a copy of the stay order passed by the Hon'ble NCLAT within a period of 10 days.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/09/KOB/2023
SECTION	241,242 C/ACT R/W NCLT RULE 11, 81
NAME OF PARTIES	JOSE THOMAS V/S JRT ROCK PRODUCTS PVT LTD & 11 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANJAY & PARVATHI ADVOCATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PANICKER & PANICKER, TERRY V. JAMES & RAKHY BABY, HARI KUMAR G NAIR, AKHIL SURESH, ATHUL M V.

12th JULY 2024

O R D E R

CP(C/ACT)/09/KOB/2023

Learned counsel, Mr. Sanjay appears physically along with Learned Counsel, Mr. Kiran Narayanan on behalf of the Petitioner. Learned Counsel, Ms. Rakhy appears virtually on behalf of R1 to R5. Learned Counsel, Mr. Sankar Panickar appears on behalf of R6 and on behalf of additional respondent Nos. 9, 10, 11 & 12.

None appears on behalf of R7 & R8.

It is seen from the records that vide order dated 20.11.2023, R8 was directed to be present on the next date of hearing. However, despite service of notice on R8, none appears on behalf of R8, nor reply affidavit has been filed on their behalf.

The Counsel for Petitioner pressed for grant of interim prayer clause No. iv in the present Petition. Registry is directed to issue fresh notice on R8, to cause appearance on the next date fixed for hearing in order to consider the interim prayer clause No. iv.

(2)

Counsel for R1 to R5 seeks time to file reply to the amended petition. Request is acceded to. Let the same be filed within a period of 2 weeks as a last chance, after serving copy on the other side.

List this matter for final hearing on **02.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/12/KOB/2023
SECTION	241-242 C/ACT
NAME OF PARTIES	ASHARAFALI KALLIKUNNEL SYEDMUHAMMED & ANOTHER V/S ALISHABEER VENTURES PVT LTD & 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SREEPRIYA KALARIKKAL (CS).
RESPONDENTS ADVOCATE/ PROFESSIONAL	NEBIL NIZAR, AKHIL J CHANDRAN., KR RADHAKRISHNAN NAIR.

12th JULY 2024

O R D E R

IA(C/ACT)/94/KOB/2024 in CP(C/ACT)/12/KOB/2023

Learned Counsel, Mr. Nebil Nizar appears physically on behalf of R2 & R3 and submitted that he has filed the reply affidavit. However, the said reply is stated to be returned to cure the defects. Counsel for R2 & R3 is directed to make necessary endeavour to cure the defects and represent the same within a period of 10 days. Learned authorised representative, Ms. Sreepriya Kalarickal appears virtually and submitted that she has not received the copy of the reply filed by R2 & R3. Counsel for R2 & R3 is directed to serve a corrected copy of the reply to the Applicant.

Rejoinder, if any shall be filed within 10 days thereafter. Copy shall be served on the other side.

List this matter for further consideration on **12.08.2024**.

IA(C/ACT)/121/KOB/2023 in CP(C/ACT)/12/KOB/2023

List this matter for further consideration on **12.08.2024**

CP(C/ACT)/12/KOB/2023

List this matter for further consideration on **12.08.2024**

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**